

©
കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 } Vol. VII }	തിരുവനന്തപുരം, ചൊവ്വ	2018 ആഗസ്റ്റ് 7 7th August 2018	നമ്പർ } No. } 32
	Thiruvananthapuram, Tuesday	1193 കർക്കടകം 22 22nd Karkadakam 1193	
		1940 ശ്രാവണം 16 16th Sravana 1940	

PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration (Special C)

NOTIFICATION

No. SPL-C2/264/2018/GAD.

Thiruvananthapuram, 10th July 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 28-5-2018, 29-5-2018 and 30-5-2018 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 has assumed charge and rejoined duty on the forenoon of 31-5-2018 availing 26-5-2018 (Saturday, non-sitting day) and 27-5-2018 (Sunday-Holiday) as per Notification issued under G. O. (Rt.) No. 4572/2018/GAD dated 10-7-2018.

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department
Labour and Skills (A)

ORDER

G.O. (Rt.) No. 797/2018/LBR.

Thiruvananthapuram, 3rd July 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Abdul Salam, S/o K. V. Abdul Rehman Haji, K. V. House, Athingal, Manikkothu P. O., Kanhangad and the workman of the above referred establishment Harish, P. K., 'Sruthi', S/o K. V. Uthaman, Karakkuzhi, Ajannur P. O., Kasaragod-671 531 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct